

E REGISTRY

ORDERS OF THE TRIBUNAL

Lt. 27. 4. 04.

dt. 14.1.2004

Applicant is absent
on call. Mr. R.C. Rath,
Ld. S.C. for Railways and
M/s S. Mohanty, Ld. Counsel
for R-6 pray for 4 weeks
time to file counter.
Heard.

Time is granted till
16.2.2004 to file counter.

14.1.04
REGISTRAR

counter not

filed

M.D. 26/04 has been
listed for intervention
~~and~~ (M/s. S.D. Mulia & am
has also entered
appearance on behalf
of ~~the~~ the intervenor)

for orders.

13/12

BenchOn 21.16.02.04

counter not filed.
copy of MA 26/04
not served.

MA 26/04 for
consideration.

12/12

Bench

At request three
weeks time is allowed
for filing of counter.
Adj'd - 21.05.07

Vice-Chairman
Member

21.05.2004.

Mr. R.C. Rath undertakes to file
the counter by 22.06.2004.
Can on 22.06.04.

Vice-Chairman

Member

Order dated 22.06.2004.

Though the learned
counsel for the Applicant
as per memo dated
28.05.2004 has mentioned
that "parties have settled
the case outside the
Court," he states that
this Tribunal ~~has~~ allowed
him to withdraw the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. No. 15.3.04

Counter has not been filed.
for further orders.

for 22/4

Bench

Counter not filed.
Bench

for 20/5/04

Or. No. 21.5.04

Counter not filed.

for 21/6

Bench

Or. No. 22.6.04

Copies of order prepared for counsel on both side.

for 27/6

for 27/6

No. 649/03, as the Applicant no longer wants to pursue the same. Learned Counsel of the Respondents, who is present in Court has no objection regarding withdrawal this OA.

Accordingly this OA is dismissed as withdrawn.

for signature
Member (A)
for
Member (S)